

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**

Petition No. 9/2003

In the matter of

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from January 2001 to July 2001.

And in the matter of

Petition No.10/2003

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from December 1994 to September 1996.

And in the matter of

Petition No.11/2003

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from October to December 2000 and March-April 2002.

And in the matter of

Petition No.12/2003

Payment of outstanding dues by APTRANSCO to GRIDCO for the period from September to December 2001.

And in the matter of

Grid Corporation of Orissa Ltd.

.... Petitioner

Vs

**Transmission Corporation of
Andhra Pradesh & Others**

.... Respondents.

The following were present:

1. Shri R.K. Mehta, Advocate, GRIDCO
2. Ms. M Sarda, Advocate, GRIDCO
3. Ms. Suman Kukrety, Advocate, GRIDCO
4. Shri Ramakrishna, APTRANSCO
5. Shri R.B. Sharma, EREB

ORDER
(DATE OF HEARING 30.12.2003)

Consequent to the Commission's order dated 22.7.2003, the parties have come to negotiating table. An affidavit has been filed by the petitioner placing on record the steps taken so far to arrive at the negotiated settlement of the issues raised in the petition. The petitioner has prayed for some more time as it proposes to continue its efforts in the direction of negotiated settlement. Shri K Ramakrishna, present in behalf of APTRANSCO has no objection to adjournment prayed for by learned Counsel of the petitioner. Under the above noted circumstances, we direct that the petition be re-notified for hearing on **23.3.2004**.

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 2nd January , 2004